## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No.49/(MAH)/2016

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 28.09.2017

NAME OF THE PARTIES: Dr. Dipti Patankar & Anr.

M/s. Joy Hospital Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 241/242 of the Companies Act, 2013.

NAME DESIGNATION St Adv Kevic for the R1-3 Setelved 1/6 Adv H. Solgaoker

Vahrer Shih for Ry 2Rs fr.

De Dapti Patantar (PT.)

ORDER

C.P. No. 49/241-242/NCLT/MB/MAH/2016

The Learned Petitioner in person is present. 1.

The Learned Representative of the Respondents are present. 2.

3. The Learned Petitioner stated that the Counsel who was representing the matter has withdrawn himself from the Proceedings, seeking time to engage new Learned Representative to represent the matter.

From the side of the Respondent the offer which has been made earlier, has 4. been again pressed and pleaded. He has stated that on number of occasions in the past the "Settlement" was discussed and thereupon this was incorporated vide the offer and letter dated 06.09.2017 which has so far not been responded by the Petitioner.

From the side of the Petitioner because of two reasons Matter is adjourned to 5. 17.11.2017 at 2.30 PM.

Sd/-

Sd/-M.K. Shrawat Member (Judicial)

Bhaskara Pantula Mohan Member (Judicial) 28.09.2017